

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 130**  
**(IB)-202(PB)/2017**

**IN THE MATTER OF:**

Punjab National Bank  
v.

.... Applicant/petitioner

Bhushan Power and Steel Limited

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 02.12.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S.K MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the RP

Mr. Abhinav Vasisht, Sr. Adv. with Mr. Shantanu Chaturvedi, Adv.

For the Applicant

Ms. Purti Marwaha, Adv.  
Ms. Henna George, Adv.

**ORDER**

**CA-2637(PB)/2019 & CA-2485(PB)/2019**

Ld. Counsel for the monitoring agency seeks and is granted ten days time to file reply with a copy in advance to the counsel opposite.

List on 08.01.2020.

**CA-2487(PB)/2019**

Mr. Vashisht, Ld. Counsel for the Monitoring Agency states that record has been handed over on 20.11.2019 and the prayer made in this application stands satisfied.

However, Ms. Henna George, Ld. Counsel for the applicant states that whole record have not been handed over to the applicant



and on behalf of monitoring agency. It is clarified that if any other record remains to be handed over the same shall be done at the earliest.

CA-2487(PB)/2019 stands disposed of.

— Sd —

(M.M. KUMAR)  
PRESIDENT

— Sd —

(S.K MOHAPATRA)  
MEMBER (TECHNICAL)

02.12.2019  
Ritu Sharma